

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 78 of 2011 &
I.A. Nos. 136 & 137 of 2011

Dated : 14th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)

Versus

Haryana Electricity Regulatory Comm.Respondent(s)

Counsel for the Appellant(s): Mr. Ramji Srinivasan, Sr. Adv.
Ms. Ruchi Gour Narula
Ms. Sweta Mishra

Counsel for Respondent (s): Mr. Anand K. Ganesan for R.1
Mr. G. Joshi
Mr. Shridhar Prabhu for R.2

ORDER

We have heard the learned counsel for the Appellant.

The Respondent No.5-HERDA is directed to produce the bid documents relating to setting up of Mini-Hydro Plants on Canal Drops of Haryana at Dadhupur held in 1998 before the next date of hearing.

Post the matter for further hearing on **07.02.2012.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson